

**FORM A
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
FACT-RCF BUILDING PRODUCTS LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	FACT-RCF Building Products Limited
2.	Date of incorporation of Corporate Debtor	02/05/2008
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and recognized under Companies Act, 2013. Registered with the Ministry of Corporate Affairs RoC-Ernakulam
4.	Corporate Identity Number of Corporate Debtor	U26992KL2008PLC022347
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	FACT COCHIN DIVISION CAMPUS AMBALAMEDU KOCHI KL 682303 IN
6.	Insolvency Commencement Date in respect of the Corporate Debtor	Order date: 11/01/2024 (Received on 11/01/2024)
7.	Estimated date of closure of Insolvency Resolution Process	09.07.2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Ravindra Chaturvedi, IBBI/IPA-001/IP-P00792/2017-2018/11359, (AFA Valid upto 19.11.2024)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Parekh Shah & Lodha, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai City, Maharashtra, 400053 Email: ravinchaturvedi@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai – 400053. Process Email id: cirp.factrcf@gmail.com
11.	Last date for submission of claims	25.01.2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of corporate insolvency resolution process of M/s FACT-RCF Building Products Limited on 11/01/2024.

The creditors of M/s. FACT-RCF Building Products Ltd. are hereby called upon to submit their claims with proof on or by 25/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Sd/-)

Mr. Ravindra Chaturvedi,
Interim Resolution Professional
of M/s. FACT-RCF Building Products LTD
IBBI Reg. No. IBBI/IPA-001/IP-P00792/2017-2018/11359,
AFA Valid till: 19.11.2024

Date: 13/01/2024
Place: Kochi